

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:23
ANSWERED ON:23.11.2005
RIGHT TO INFORMATION ACT
Paswan Shri Virchandra

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) Whether the companies, public sector undertaking (PSUs), co-operative societies etc. in which Government of India has invested money are required to furnish information under Right to Information Act;
- (b) if not, the reasons therefor; and
- (c) the details of the departments, offices, companies, PSUs, co-operative societies etc. which do not fall under the purview of Act and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (c): The Right to Information Act, 2005, applies to all public authorities as are covered by the definition given in Section 2(h) of the enactment. Bodies owned, controlled or substantially financed directly or indirectly by funds provided by the appropriate Government are covered under the said Section. The lists of departments, offices, companies, etc. which do not come within the purview of the Act, is not maintained centrally.